

**GOVERNMENT OF INDIA
INFORMATION AND BROADCASTING
LOK SABHA**

UNSTARRED QUESTION NO:801
ANSWERED ON:08.08.2013
REVIEW OF POWERS OF CENSOR BOARD
Patil Shri C. R.

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether the Government has constituted a 8-member panel to review the powers of the Central Board of Film Certification and suggest measures to enable it with contemporary requirements of certifications;
- (b) if so, the details thereof terms and conditions and composition of the said panel;
- (c) Whether the panel would also examine the role of Central Governments; and
- (d) If so, the details thereof?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI MANISH TEWARI)

(a) to (d): Yes Sir. An Expert Committee has been constituted in the Ministry of Information and Broadcasting to examine issues related to certification under Cinematograph Act, 1952.

The composition of the Committee is as under:

(i) Sh. Mukul Mudgal, Retired Chief Justice, High Court of Punjab and Haryana Chairperson

(ii) Sh. Lalit Bhasin, Chairperson, FCAT Member

(iii) Ms. Sharmila Tagore, former Chairperson, CBFC Member

(iv) Shri Javed Akhtar, renowned music composer, writer & lyricist Member

(v) Ms. Leela Samson, Chairperson, CBFC Member

(vi) Sh. L Suresh, Secretary, South Indian Film Chamber of Commerce and former President, Film Federation of India Member

(viii) Ms. Rameeza Hakeem, Advocate, Supreme Court of India Member

(viii) Sh. Raghvendra Singh, Joint Secretary (Films), I&B Member-Convener

The terms and conditions of the Committee are as under:

I) Review the mandate and functioning of CBFC and recommend measures including statutory changes to enable CBFC to deal with contemporary requirements of certification and increased transparency / efficiency. Such issues, inter alia, may include :

- a) The process of certification under the Act and Rules, including the mechanism followed by Examining and Revising Committees;
- b) Categories of certification, existing and proposed, under the Cinematograph (Amendment) Bill, 2013;
- c) Requirement of special categories of certification for the purposes of broadcasting on television channels and radio stations.

II) To review the mandate and functioning of Film Certification Appellate Tribunal (FCAT) in order to make it a more efficacious appellate body;

III) Examine the role of Central Government regarding sanctioning of cinematograph films for exhibition under Entry 60, List I of the Seventh Schedule to the Constitution of India vis-À-vis Entry 33, List II of the Seventh Schedule to the Constitution of India;

IV) To suggest more effective legal remedies and penal provisions in the Act, particularly with reference to making unlawful copies, camcording in cinema halls, interpolation/insertion of clips after certification and such similar issues; and

V) Any other issues that the Committee may deem fit to deliberate upon.